

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:1426
ANSWERED ON:18.07.2014
MPLAD SCHEME
Jaiswal Dr. Sanjay

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details of salient features of Members of Parliament Local Area Development (MPLAD) Scheme;
- (b) whether the Government has received complaints regarding violation of guidelines under the Scheme;
- (c) if so, the details thereof along with the nature of complaints received in this regard, State-wise including Bihar; and
- (d) the measures taken/being taken by the Government to check irregularities in the implementation of the said scheme?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING, MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH)

(a) to (d): Under Members of Parliament Local Area Development (MPLAD) Scheme, MPs recommend works of developmental nature for creation of durable community assets on the basis of locally felt needs. Implementation of the works in the field is undertaken by the District Authorities, as per the State Governments technical, administrative and financial rules.

The MPLAD Scheme is administered through a set of Guidelines. The Guidelines are available in the public domain, including on the website of the Ministry of Statistics and Programme Implementation.

Details regarding violations of Guidelines are not maintained at the central level in the Ministry.

Whenever violations of Guidelines or irregularities in implementation of the MPLAD Scheme come to notice in the Ministry, the concerned State Government/District Authority is requested to take appropriate action, including penal and departmental action and recovery/recoupment of MPLADS funds with interest.